



2026:AHC:45171

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3059 of 2026

Amar Nath Yadav And 30 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

---

|                           |   |                 |
|---------------------------|---|-----------------|
| Counsel for Petitioner(s) | : | Siddharth Khare |
| Counsel for Respondent(s) | : | C.S.C.          |

---

**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Siddharth Khare, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that they were appointed on contractual basis as Technical Assistant pursuant to an advertisement issued on 31.01.2008 in light of the Government Orders dated 17.07.2006, 02.07.2007 and 07.09.2007. The writ petitioners after being selected were accorded appointment in the years 2008 and 2010 as Technical Assistant in different blocks, however, the grievance is that their case has not been considered for regularization. Strength has been drawn from the judgment of the Hon'ble Apex Court in *Jaggo vs. Union of India* 2024, SCC OnLine S.C. 3826.

3. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that the regularization is dependent upon the Rules, suitability, eligibility and other relevant factors, thus the claim of the writ petitioner needs examination at the first instance by Respondent no.1.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.1 by 13.03.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

**February 27, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**